

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 426

IA/1106/ND/2023, IA/929/ND/2023,  
IA/917/ND/2023, IA/914/ND/2023 ,  
IA/791/ND/2023, IA/429/ND/2023,  
IA/5879/ND/2022, IA/1162/ND/2021,  
IA/774/ND/2021, IA/1878/ND/2023,  
IA/1818/ND/2023, IA/2770/ND/2023,  
IA/4357/ND/2023, IA/4973/ND/2023,  
IA/1029/ND/2024 IN IB/408/ND/2018

**IN THE MATTER OF:**

Worxpace Consulting Pvt Ltd	...	Applicant
Versus		
Ireo Fiveriver Pvt Ltd	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 08.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	
For the Respondent	:	Adv. Saurabh Kalia. Adv. Tanvi Bansal, Adv. C K. Bhatt for R-65 in I.A. No. 774/2021, Anup Kumar D Sayar, Vivek Sharma for R-13, in IA NO. 774/2021, Saumyen Das in IA/4357/2023, for R-12 in IA/774/2021, Adv. C.K. Bhatt for R-65 in IA/774/2021
For the MP	:	Adv. Pulkit Deora, Adv. Harsh Gurbani

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to **03.05.2024**.

**Sd/-**  
**(Court Officer)**